

CENTRAL ADMINISTRATIVE TRIBUNAL
CALCUTTA BENCH

O.A. 359 of 1997
M.A. 336 of 2003

Date of order : 26.4.04

Present : Hon'ble Mr. Justice B.Panigrahi, Vice-Chairman
Hon'ble Mr. N.D.Dayal, Member (A)

BIDHAN CH. MONDAL
VS
UNION OF INDIA & ORS (CLW)

ORDER

For the applicant : Mr. S.K.Dutta, Counsel

For the respondents : Mr. P.K.Arora, counsel

ORDER

Further hearing resumed. In course of hearing it has transpired that the present applicant has filed a writ petition being WP 6429-w/04 before the Hon'ble High Court in which there was a prayer for restraining the civil authorities (SDO) of Burdwan from proceeding with the enquiry with regard to caste certificate of the applicant.

Mr. Arora, ld. counsel for the respondents submits that the railways are also a party to that writ petition. In that view of the matter, we hereby direct both the ld. counsel to supply the copy of the writ petition along with the order passed by the Hon'ble High Court, if any, by the next date which would be convenient for this Tribunal to dispose of the present OA. Let copy be filed within two weeks. Matter is adjourned to 5.7.04 as part-heard.

Plain copy of the order be given to both sides.

MEMBER(A)

VICE CHAIRMAN